

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE SECOND DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

CONTEMPT CASE NO: 565 OF 2020

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to summon and punish the respondents herein violating and disobeying the orders of the High Court dated 21.04.2020 passed in W.P. No. 23057 of 2019

Between:

1. C.Mahender, S/o.Late C.Pandu, Aged 47 years, Working as Office Subordinate O/o.Potti Sreeramulu Telugu University, Public Gardens, Nampally Hyderabad
2. R.Venkateswara Rao, S/o.R.Rosaiah, aged 51 years, Working as Attender O/o. Patti Sreeramulu Telugu University, Public Gardens, Nampally, Hyderabad
3. N.Ravi Kumar, S/o. N.Veerayya Late Aged 47 years, Working as Attender O/o. Potti Sreeramulu Telugu University, Public Gardens, Nampally, Hyderabad
4. B.Ramakrishnam, S/o.B.Sunkanna Late Aged 47 years, Working as Attender O/o. Potti Sreeramulu Telugu University, Public Gardens, Nampally, Hyderabad
5. G.Varahala Dora, S/o.Samnay Sala Dora Late Aged 55 years, working as Attender O/o. Patti Sreeramulu Telugu University, Public Gardens, Nampally, Hyderabad

...PETITIONERS/ Petitioners

AND

1. Sri Bhattu Ramesh, Pottisreeramulu Telugu University, Hyderabad rep. by its Registrar, Public Gardens, Hyderabad
2. Smt.Chitra Ramachandran, IAS Principal Secretary Higher Education (UE.II) Dept. Telangana Secretariat, Hyderabad
3. Sri K.Ramakrishna Rao, IAS Principal Secretary, Finance (SMPC) Department, Telangana Secretariat, Hyderabad
4. Kotla Hanumantha Rao, Registrar, Suravaram Prathapreddy Telugu University (Potti Sreeramulu Telugu University), Sainagar Colony, Bachupally - 500 018.
5. Smt. Yogitha Rana, IAS, Principal Secretary, Higher Education Dept., Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.

6. Sri Sandeep Kumar Sultania, IAS, Principal Secretary, Finance Department, Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.

(Respondent Nos. 4, 5 and 6 are impleaded as per the Court Order dtd.13.10.2025 in IA No.1/2025 in CC No.565/2020).

.. RESPONDENTS /CONTEMNORS

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with the presence / appearance of 6th Respondent dated 04/02/2026

**Counsel for the Petitioner: SRI PASUPATI SUBBA RAJU, for
SRI. P. V. RAMANA**

Counsel for the Respondent Nos. 1 and 4 : SRI MADIRAJU SRINIVASA RAO

**Counsel for the Respondent Nos. 2 and 5 : SRI S. SATYANARAYANA RAO,
GOVT. PLEADER FOR SERVICES -I**

**Counsel for the Respondent No. 6; SRI S. SUMAN, GOVT. PLEADER FOR
SERVICES - III (FINANCE AND PLANNING)**

The Court made the following ORDER:

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

CONTEMPT CASE No. 565 of 2020

DATED : 02.03.2026

Between:

C. Mahender and four others

... Petitioners

AND

Sri Bhattu Ramesh,
Pottisreeramulu Telugu University,
Hyderabad, rep.by its Registrar,
Hyderabad and five others

... Respondents

ORDER:

Sri Pusapati Subba Raju, learned counsel appears for
Sri P.V Ramana, learned counsel for petitioners.

Sri Madiraju Srinivasa Rao, learned counsel appears for
respondent Nos.1 and 4.

Sri S. Satyanarayana Rao, learned Government Pleader
for Services-I appears for respondent Nos.2 and 5.

Sri S. Suman, learned Government Pleader for
Services-III (Finance and Planning) appears for respondent
No.6.

2. The matter relates to non-compliance of the order dated
21.04.2020 passed by the writ Court in Writ Petition No.23057

of 2019. The matter was earlier adjourned on 04.02.2026 on the submission of respondent No.5 who appeared in person being Secretary of the parent department that the file was lying before the competent authority for approval.

3. Today, learned Government Pleader for Services-I appearing for respondent Nos.2 and 5 has produced a copy of letter dated 28.02.2026 wherein the Government has accorded permission to the Registrar of Suravaram Pratapa Reddy Telugu University, Hyderabad, for regularization of the services of the petitioners, Sri C. Mahendar and four others, in the post of Office Subordinates, in compliance with the order dated 21.04.2020 passed by the writ Court in Writ Petition No.23057 of 2019. The said letter is placed on record.

4. Learned counsel for respondent Nos.1 and 4 submits that within two (2) weeks, consequential orders would be passed.

5. In that view of the matter, since the order dated 21.04.2020 passed by the writ Court in Writ Petition No.23057 of 2019 has been complied with and the Registrar of the

aforesaid University is in the process of issuing necessary consequential orders, the instant Contempt Case is disposed of.

Let an affidavit showing compliance of the aforesaid University be filed within three (3) weeks.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/- N.SRIHARI
DEPUTY REGISTRAR

SECTION OFFICER

To

1. The Registrar, Sri Bhattu Ramesh, Pottisreeramulu Telugu University, Hyderabad, Public Gardens, Hyderabad
2. Smt. Chitra Ramachandran, IAS Principal Secretary Higher Education (UE.II) Dept. Telangana Secretariat, Hyderabad
3. Sri K.Ramakrishna Rao, IAS Principal Secretary, Finance (SMPC) Department, Telangana Secretariat, Hyderabad
4. Kotla Hanumantha Rao, Registrar, Suravaram Prathapreddy Telugu University (Potti Sreeramulu Telugu University), Sainagar Colony, Bachupally - 500 018.
5. Yogitha Rana, IAS, Principal Secretary, Higher Education Dept., Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.
6. Sandeep Kumar Sultania, IAS, Principal Secretary, Finance Department, Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.
7. Two CCs to Govt. Pleader for Services-III (Finance and Planning), High Court for the State of Telangana at Hyderabad.
8. Two CCs to Govt. Pleader for Services -I, High Court for the State of Telangana at Hyderabad.
9. One CC to SRI. P. V. RAMANA, Advocate [OPUC]
10. One CC to SRI. SRINIVASA RAO MADIRAJU, Advocate [OPUC]
11. Two CD Copies

HIGH COURT

DATED:02/03/2026



ORDER

C.C.No.565 of 2020

DISPOSING OF THE CONTEMPT CASE

15/MT
16/3/26